

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84."

The motion was adopted.

MR. CHAIRMAN : Now, you may introduce the Bill.

SHRI S.M. KRISHNA : Sir, I introduce** the Bill.

I beg to move** :

"That a Bill to authorise payments and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84, be taken into consideration."

MR. CHAIRMAN : The question is :

"That a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the Union Territory of Pondicherry for the services of the financial year 1983-84, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : Now, we take up Clause by Clause consideration. I shall put the Clauses together.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

MR. CHAIRMAN : The question is :

"That Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN : Now, the Minister may move that the Bill be passed.

SHRI S.M. KRISHNA : I beg to move ;

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

ASIATIC SOCIETY BILL

MR. CHAIRMAN : Now, we take up the next item on the agenda, namely, the Asiatic Society Bill.

Shrimati Sheila Kaul.

SHRI MOOL CHAND DAGA (Pali) : Sir, I have a submission to make. My objection is this. One hour is allotted for this Bill. It has got 15 clauses which are important ones. I do not think that we will be doing justice to this Bill.

MR. CHAIRMAN : How many speakers are there ?

SHRI MOOL CHAND DAGA : Speakers are there. Kindly try to hear me. After all, this is a very important Bill. The Minister of Parliamentary Affairs may have got the courage to get this Bill passed. But, it is now 10 PM. You will not do justice to this Bill. All the clauses of the Bill have been badly drafted. I do not think that this Bill can be taken up to-day. You can take this up the next day, request the hon. Minister of Parliamentary Affairs not to press for it. It can be taken up on Monday.

** Introduced/moved with the recommendation of the President.

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Mr. Chairman, Sir, since we are losing one day completely by declaring tomorrow as holiday, we are short of time to take up Demands of various Ministries which we have essentially to take up in time. So, I appeal to the hon. Member that the Bill be taken up today.

SHRI MOOL CHAND DAGA : The question is not one of agreeing and not agreeing. It is a very important Bill and I may request the Education Minister also.

SHRI SUDHIR GIRI (Contai) : I also request the Chair to postpone this Bill.

MR. CHAIRMAN : Was it not agreed to finish all the business listed on the agenda for today ?

SHRI SUDHIR GIRI : There was no such agreement. It is already 10 o'clock. I agree with the hon. Member, Mr. Daga, that the clauses of the Bill are very important and, as such, this should be postponed and it may be taken up for discussion at the next sitting.

MR. CHAIRMAN : As the Members from both sides are objecting, if the Government agrees then we may take it up on Monday and even sit late on Monday.

SHRI MALLIKARJUN : Sir, again on Monday if you are going to sit late, similar type of thing will come up. We feel that it should be taken up today but we leave it to the discretion of the Chair.

भाचार्य भगवान देव (बजमेर) : मेरा सुझाव है कि बिल पेश कर दिया जाए और चर्चा सोमवार को हो ।

MR. CHAIRMAN : Let the hon. Minister move the Bill for consideration and the House can take up discussion on it on Monday.

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : Sir, I beg to move* :

"That the Bill to declare the institution known as the Asiatic Society having at present its registered office in Calcutta to be an institution of national importance and to provide for certain matters connected therewith, as passed by Rajya Sabha, be taken into consideration."

The main object of the Bill is to declare Asiatic Society as an institution of national importance and to provide for requisite financial assistance to be given to the Society and for suitable powers of control being exercised.

As the House is aware the Asiatic Society was founded on 15th January, 1884 by Sir William Jones, a renowned Indologist and Jurist...

MR. CHAIRMAN : You may continue your speech on Monday, the 19th March.

22.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 19, 1984/Phalguna 29, 1905 (Saka)

*Moved with the recommendation of the President.